

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 518/2018**

**This the 04<sup>th</sup> day of December, 2018**

**Hon'ble Ms. Jasmine Ahmed, Member - J**

**Hon'ble Mr. Devendra Chaudhry, Member - A**

Pramila Kesari aged about 25 years, Daughter of Late Shri Ritu Raj Kesari, R/o 548-Pa/32, Baldev Khera, RDSO Colony, Manak Nagar, Lucknow.

..... Applicant

By Advocate: Sri Praveen Kumar

**VERSUS**

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Senior Divisional Commercial Manager, Northern Railway, Hazratganj, Lucknow.
4. The Senior Divisional Medical Officer, Divisional Hospital, Northern Railway, Charbagh, Lucknow.
5. The Chief Booking Supervisor (Coordination), Northern Railway, Charbagh, Lucknow.

..... Respondents

By Advocate: Ms. Prayagmati Gupta

**O R D E R (ORAL)**

Delivered by:

**Hon'ble Ms. Jasmine Ahmed, Member - J**

It is the contention of the Learned Counsel for the Applicant that the applicant here got compassionate appointment from the respondents. After that she got burnt and took treatment and thereafter she submitted a fitness certificate in the form of endorsement on letter dated 01.08.2017 to the respondents. It has been contended by applicant's counsel that inspite of submitting this document; the respondents have not allowed her to join her duties.

2. In this regard, learned counsel for the applicant also states that the applicant has preferred representation dated 16.04.2018 and 05.05.2018 to the respondents but the respondents have not taken any decision yet. He prayed, at this stage, he will be happy and satisfied if a direction be given to the respondents to decide the representation of the applicant pending with the respondents in a time bound manner.

3. Taking into account the prayer of the applicant's counsel, we direct the respondents to take decision on the pending representation of the applicant dated 16.04.2018 and 05.05.2018 within six weeks from the date of receipt of certified copy of this order. It is made clear that we have not commented anything on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)  
Member (A)

(Jasmine Ahmed)  
Member (J)